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ITEM NO.102

COURT NO.3

SECTION XV

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS
CIVIL APPEAL NO(s). 1840 OF 2005

VIJAY KUMAR SINGH

Appellant (s)

VERSUS

STATE OF U.P.

Respondent(s)

Date: 19/05/2009 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V.S. SIRPURKAR
HON'BLE MR. JUSTICE R.M. LODHA
[VACATION BENCH]

For Appellant(s) Mr. R.D. Upadhyay, Adv.

For Respondent(s) Mr. Pramod Swarup, Adv.
Mr. Mukesh Verma, Adv.
Mr. Chandra Prakash Pandey, Adv.
Mr. Ravi Prakash Mehrotra, Adv.
Ms. Vibha Dwivedi, Adv.

UPON hearing counsel the Court made the following
ORDER

The question involved in this appeal is already being
considered by the larger Bench of this Court as per the order passed in
C.A. No.897/2002 etc., State of U.P. Vs. Jai Bir Singh, (2005) 5 SCC
1.

Hence, put up after the decision in the said case.

(Ravi P. Verma)
Court Master

(M.S. Negi)
Court Master